
(2021) 11 SEBI CK 0035

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 22 Of 2021 In Appeal No. 612 Of 2019

Securities & Exchange Board Of India

APPELLANT

Vs

Glint Infraprojects Pvt. Ltd

RESPONDENT

Date of Decision : 15-11-2021

Acts Referred:

Citation : (2021) 11 SEBI CK 0035

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Vishal Kanade, Nishit Dhruva, Yash Garach, Yash Dhruva, Vinay Chauhan, K. C. Jacob, Aishwarya Shubhangi

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard the learned counsel for the applicant. We do not find any merit in the review application. The review application is dismissed with no order as to costs.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.